

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) to (d) The Reserve Bank of India (RBI) has informed that credit related issues are mostly deregulated. RBI has further informed that banks are required to take decisions based on Board-approved policies and broad regulatory guidelines, and to have documents of investment policy, loan policy, loan recovery policy etc. prepared and duly vetted by their Boards of Directors.

Operation of CSS through Treasury System in Odisha

1010. SHRI NARENDRA KUMAR SWAIN: Will the Minister of FINANCE be pleased to state whether Union Government considers to allow the State Government of Odisha for operation of Centrally Sponsored Schemes directly through the Treasury System instead of opening separate scheme based bank accounts?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): Yes Sir. Ministry of Finance allocates budgetary outlays on various Centrally Sponsored Schemes (CSS) to various Ministries/Departments through the Expenditure Budget. Ministries/Departments in turn allocate the same among the States/UTs. In case of the CSSs, the funds flow from the Consolidated Fund of India to the Consolidated Fund of the State (State Treasuries). To establish an efficient funds flow system, the funds of CSSs are released to the States through the Public Financial Management System (PFMS).

Some States are already operating Centrally Sponsored Schemes through Treasury/IFMS (Integrated Financial Management System) software of their respective State. The implementation of EAT (Expenditure, Advance and Transfer) module in PFMS is aimed to monitor the utilization of funds in the bank accounts of the Centrally Sponsored Schemes Implementing Agencies till the last beneficiary.

Wage revision for PSBs employees

1011. SHRI DEREK O' BRIEN: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that wage revision for Public Sector Banks (PSBs) employees has been pending since November, 2017;

(b) the number of bank employees who are affected by this delay in wage revision; and

(c) what action which Ministry is taking to facilitate the resolution of the deadlock between the bank management and public sector bank employee unions?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) to (c) Wages in PSBs are settled every five years through bipartite settlement between the Indian Banks' Association (which negotiates on behalf of bank managements on their specific mandate) and unions/associations of bank employees. PSBs had been requested by the Government to expedite steps for wage revision. Indian Banks' Association has informed that for wage revision in respect of 8.47 lakh PSB employees due since 1.11.2017, negotiations are under process and that, in the interim, one month's *ad hoc* salary has been paid to PSB employees in October, 2019.

Relief to courier companies on rule 138E for GST E-Way Bill

1012. SHRI DEREK O' BRIEN: Will the Minister of FINANCE be pleased to state:

(a) whether Government is aware of the B2B transactions being affected by GST Rule 138E which bars an entity that hasn't filed returns for two straight months to generate an e-way bill, if so, the details thereof;

(b) whether Government plans to take steps to provide relief to the courier companies facing problems due to this provision; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) *Vide* notification No. 74/2018 - Central Tax dated 31.12.2018, rule 138E has been inserted to Central Goods and Services Tax Rules, 2017. This provision restricts filing PART A of FORM GST EWB-01 in case of non-furnishing of returns for two consecutive tax periods by a taxpayer. It is a reasonable; restriction which has been imposed in order to curb fraudulent practices under GST and encourage timely filing of returns.

(b) and (c) No Sir. There is no such proposal at this stage.

Revision of GST structure

1013. SHRI DHARMAPURI SRINIVAS: Will the Minister of FINANCE be pleased to state:

(a) whether Government is planning to revise the GST structure on mobiles, footwear, fertilizers etc., as GST on finished products is lower than the GST levied on raw material;

(b) if so, the details thereof; and

(c) whether it is a fact that Government is planning to introduce two tier system in GST implementation, if so, the details thereof?